

commence after obtaining the concurrence of the Commissioner of Railway Safety.

New Railway Lines in Orissa

3522. SHRI RADHAKANTA DIGAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the State Government of Orissa had requested to sanction the survey work of some proposed railway lines in Orissa;

(b) if so, the details of proposals submitted by the Government of Orissa to his Ministry; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) to (c). A proposal was received from the State Government of Orissa for survey of a new Railway line from Khurda Road to Balangir via Khurda Town, Nayagada, Daspalla, Banigochha, Boudh and Sonapur. Accordingly, a survey was carried out but the project involving construction of 289 km long Railway line, estimated to cost Rs. 209 crores was found to be financially unremunerative.

Duty Evasion by Companies

3523. SHRI GURUDAS KAMAT: Will the Minister of FINANCE be pleased to state:

(a) whether several companies dealing in textiles, plastics, pharmaceuticals and steel evade Excise duty and Income tax by declaring their goods as seconds and rejected;

(b) whether crores of rupees and si-phoned off by the companies through sale of scraps and waste materials, evading Excise duty and Income tax; and

(c) if so, the action taken by Government to prevent such malpractices?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) to (c). Cases of companies trying to evade Central Excise duty by declaring excisable goods as 'seconds' and rejected have come to the notice of the Government. Appropriate action under the Central Excise law has been initiated in all such cases.

Legislative Drafting and Research Institute

3524. SHRI SHANTARAM NAIK: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the newly established Legislative Drafting and Research Institute has started functioning;

(b) if so, the type of courses being conducted or training given in the said Institute; and

(c) the number of persons trained so far?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) Yes, Sir. The Institute of Legislative Drafting and Research (India) has started functioning from January, 1989.

(b) The Institute is presently conducting a basic Course of one year's duration in Legislative drafting for junior level officers of State Governments and Union territory Administrations. It has also conducted a short term Appreciation Course in legislative drafting for the benefit of officers in the Central Ministries and Departments dealing with subordinate legislation. It has also given